

(Interruptions)

MR. SPEAKER: I have called upon Mr. Malviya to speak.

(Interruptions)

[*Translation*]

THE MINISTER OF PETROLEUM AND CHEMICALS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA PRAKASH MALVIYA): Mr. Speaker, Sir, I would like to draw the attention of the House to the fact that for today Question Hour was not stated, but only on the suggestion of Mr. Advani that since the House was not going to meet on 31 December and 1 January, the questions to be answered on those days may be replied to during the Question Hour on 9 January.

PROF. RAM GANESH KAPSE: We did not know at that time that such a situation will be created by the Government...*(Interruptions)*

SHRI MADAN LAL KHURANA: This Government does not want the House to function smoothly and the defector Ministers are themselves doing such things. *(Interruptions)*

[*English*]

PROF. RAM GANESH KAPSE: We want to censure the Government...*(Interruptions)*

[*Translation*]

MR. SPEAKER: All of you please take your seats, I am listening to the Minister of Parliamentary Affairs.

SHRI SATYA PRAKASH MALVIYA: My only submission is this that I have no objection to the motion for suspension of question hour.*(Interruptions)*

MR. SPEAKER: First please listen to him.

SHRI SATYA PRAKASH MALVIYA: I

once again request the whole House to reconsider my suggestion of having question hour and after that we can take up this matter at 12 O'clock. *(Interruptions)*

MR. SPEAKER: The Minister of Parliamentary Affairs is not opposing the motion. The whole House is unanimous that the question hour may be suspended.

[*English*]

So, the question is:

"That this House do suspend Rule 32 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it provides for the first hour of the sitting being made available for the asking and answering of questions, in its application to the Adjournment Motion regarding failure of the Government to uphold the provisions of the Constitution in regard to disqualification of M.Ps. contained in Schedule 10 of the Constitution which put the issue outside the jurisdiction of any court."

The motion was adopted

MR. SPEAKER: Question Hour is suspended.

11.09 hrs.

WRITTEN ANSWERS TO QUESTIONS

[*English*]

Deployment of Para-Military Forces in U.P.

*41. SHRI PYARELAL
KHANDELWAL:
SHRI SHANKERSINH
VAGHELA:

Will the PRIME MINISTER be pleased to state:

(a) the number of battalions of C.R.P.F. and other para—military forces deployed in Ayodhya and other places in Uttar Pradesh during October, and November, 1990 and the overall expenditure incurred thereon;

(b) whether these forces strictly followed the general instructions of not shooting at the protestors above the knees in Ayodhya; and

(c) if not, the action proposed to be taken by the Union Government to avoid such occurrences?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI SUBODH KANT SAHAY): (a) 198 Companies of para-military forces were placed at the disposal of the Government of Uttar Pradesh.

The State Govt. is required to pay at the rate of Rs. 1.50 crores per battalion per annum, plus the cost of transportation/movement of the Central Para-Military Forces.

(b) The para-military forces were placed at the disposal of the State Government and acted on their instructions.

(c) Does not arise.

Backlog of Reserved Vacancies in Punjab Government Offices

*42. BABA SUCHA SINGH: Will the PRIME MINISTER be pleased to state:

(a) the backlog of vacancies of Scheduled Castes in Punjab Government Offices as on 1 April, 1989 in different groups, separately;

(b) the present position with details of

posts in different groups and the reasons for the backlog; and

(c) the steps taken to fill up the backlog of reserved vacancies and the time by which the backlog is likely to be cleared?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRIKAMAL MORARKA): (a) to (c). The Groupwise details of backlog of vacancies reserved for Scheduled Castes as on 1.4.89 as intimated by Punjab Government is as follows:

<i>Group/Class</i>	<i>Number</i>
1	2
A/I	157
B/II	1252
C/III	9581
D/IV	29

The position as on 31.12.89 is as follows:

<i>Group/Class</i>	<i>Number</i>
1	2
A/I	91
B/II	1257
C/III	7422
D/IV	26

The main reason for the existing backlog are

(1) Non availability of suitable Scheduled Caste candidates.

(2) On account of some legal/judicial